IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI

BEFORE,
SHRI G. S. PANNU, VICE PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER

I.T.A Nos.7192 to 7198/Del/2019
(ASSESSMENT YEARS 2011-12 to 2017-18)

Sh. Sukanta Roy 9, LSC, Masjid Moth, Greater Kailash Part-2, New Delhi-110 048. PAN-AJVPR 5931R	Vs.	Add. CIT, Central Circle-6, New Delhi.
(Appellant)		**(Respondent)**

Appellant By	**Sh. Mayank Patwari, Adv.**
Respondent by	**Sh. Gaurav Dudeja Sr. DR**
Date of Hearing	**31.12.2020**
Date of Pronouncement	**31.12.2020**

ORDER

PER G.S.PANNU, VP:

These appeals filed by the assessee against the order of the Learned Commissioner of Income Tax (Appeals)-24, New Delhi, dated 10.05.2019, for Assessment Years 2011-12 to 2017-18 respectively.

2. The learned counsel for the assessee, vide letter dated 30.12.2020, has requested for withdrawal of the appeals filed by the

assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 31st December, 2020.

Sd/-	Sd/-
(K. NARASIMHA CHARY)	**(G.S.PANNU)**
JUDICIAL MEMBER	**VICE PRESIDENT**

PK/Ps
Copy forwarded to:
1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI